

	RBI for FDI, if any.		
2	Details of the foreign investor		
	Name Designated Partner Identification No. (DPIN): Address Country Constitution / Nature of the investing Entity [Specify whether 1. Individual 2. LLP 3. Company 4. Foreign Trust 5. Private Equity Fund 6. Pension / Provident Fund 7. Sovereign Wealth Fund (SWF) ⁷⁵ 8. Partnership / Proprietorship Firm 9. Financial Institution 10. NRIs / PIO 11. Others (please specify)]		
3.	Date of receipt of funds		
4.	Amount	In foreign currency	In Indian Rupees

⁷⁵ SWF means a Government investment vehicle which is funded by foreign exchange assets, and which manages those assets separately from the official reserves of the monetary authorities.

DECLARATION TO BE FILED BY THE AUTHORISED REPRESENTATIVE OF THE LIMITED LIABILITY PARTNERSHIP: (*Delete whichever is not applicable and authenticate*)

We hereby declare that:

1. We comply with the procedure for capital contribution and profit shares as laid down under the [Notification No. FEMA 20/2000-RB dated 3rd May 2000](#), as amended from time to time.

2. Capital contribution /profit shares have been issued to the non-resident investor in terms of FIPB approval No. _____ dated _____

3. We enclose the following documents in compliance with to Notification No. FEMA 20/2000-RB dated 3rd May 2000:

- (i) A certificate from our designated partner certifying that
 - (a) all the requirements of the LLP Act, 2008 have been complied with;
 - (b) terms and conditions of the Government approval, have been complied with;
 - (c) the LLP is eligible to issue capital contribution /profit shares under these Regulations; and
 - (d) the LLP has all original certificates issued by authorised dealers in India evidencing receipt of amount of consideration in accordance with [Notification No. FEMA 20/2000-RB dated 3rd May, 2000](#).
- (ii) A certificate from the Chartered Accountant/Cost Accountant/ approved valuer from the panel maintained by the Central Government, indicating the manner of arriving at the fair price of the capital contribution/profit shares issued to the persons resident outside India.

4. The foreign investment received and reported now will be utilized in compliance with the provisions of the Prevention of Money Laundering Act, 2002 (PMLA) and Unlawful Activities(Prevention) Act, 1967 (UAPA). We confirm that the investment complies with the provisions of all applicable Rules and Regulations.

5. Unique Identification Numbers given for all the remittances received so far as consideration for capital contribution and acquisition of profit shares (details as above), by Reserve Bank.

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(Signature of the Applicant)* : _____

(Name in Block Letters) : _____

(Designation of the signatory) : _____

Place:

Date:

(* To be signed by Designated Partner/Authorised Signatory of the LLP)

